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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

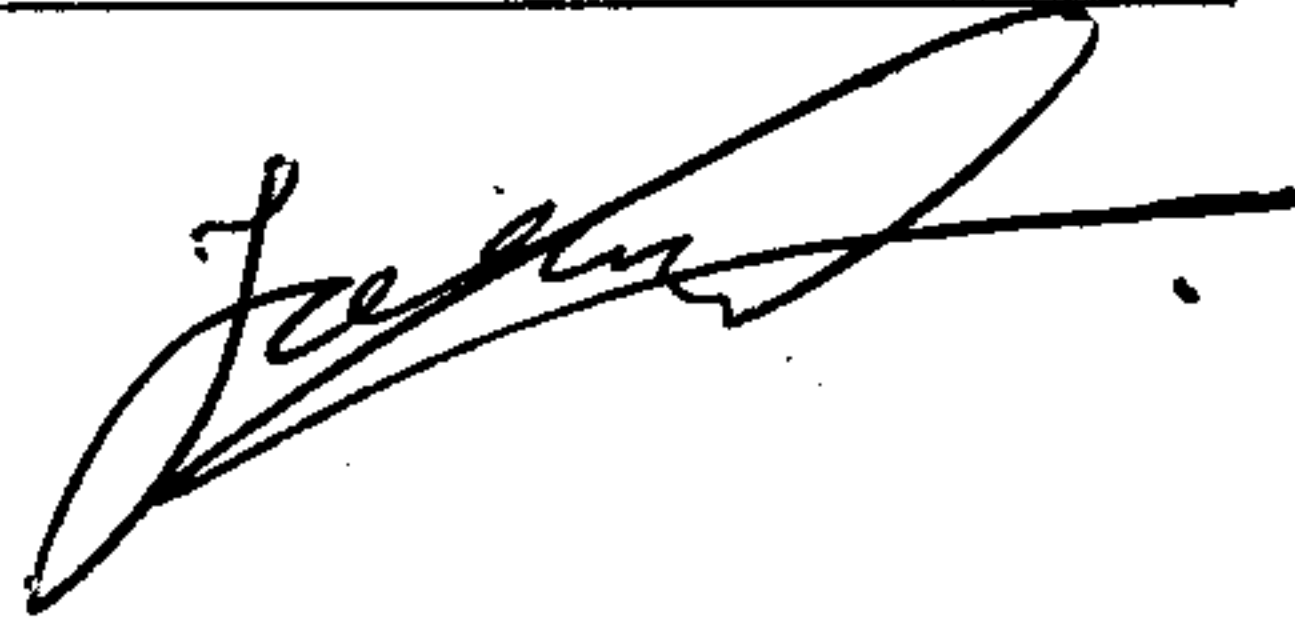
T.P. No. 74/NCLT/AHM/2017 (New)  
Madhya Pradesh High Court Indore Bench C.P. No. 38/2016 (Old)

Coram: Present: Hon'ble Mr. **BIKKI RAVEENDRA BABU**  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017**

Name of the Company: SEZ Indore Ltd., Crystal  
Crystal IT Park Indore Ltd  
With  
M.P Audyogik Kendra Vikas Nigam (Indore) Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Tarak Damani	Adv for Transferee		
2.	i/b MR. MANOJ MUNSHI	& Transferee Companies		

**ORDER**

Learned Advocate Mr. Tarak Damani i/b Learned Advocate Mr. B.K. Damani present for Petitioners.

None appeared for Regional director in spite of service of notice for hearing on objections.

Representation of Regional Director received.

Reply filed by petitioner.

Learned Counsel for petitioner submitted that copy of reply served on RD on 07.11.2017 and file endorsement of RD office.

Petitioner is directed to file certificate of the auditor of the company regarding accounting standard.

List the matter on 27.11.2017.

  
**BIKKI RAVEENDRA BABU**  
MEMBER JUDICIAL

Dated this the 16th day of November, 2017.